

ITEM NO.38

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 2323/2024

(Arising out of impugned final judgment and order dated 08-02-2024 in CRLOP No. 27142/2023 passed by the High Court of Judicature at Madras)

K. ANNAMALAI

Petitioner(s)

VERSUS

V. PIYUSH

Respondent(s)

(IA No. 40387/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 40389/2024 - EXEMPTION FROM FILING O.T.)

Date : 29-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Sidharth Luthra, Sr. Adv. (N/P)  
Mr. M.A. Chinnasamy, AOR  
Mr. V. Vanangamudi,, Adv.  
Mr. Sanjay Ramaswami, Adv.  
Mr. R. Paramasivam, Adv.  
Mr. C. Raghavendren, Adv.  
Mrs. C. Rubavathi, Adv.  
Mr. V. Senthil Kumar, Adv.  
Mr. V.N. Subramaniam, Adv.

For Respondent(s)

Mrs. Indira Jaising, Sr. Adv.  
Mr. Paras Nath, Adv.  
Mr. Rohin Bhatt, Adv.  
Mr. Sadeeq Ur Rahman, adv.  
Ms. N.S. Tanvi, Adv.  
Mr. Yash S. Vijay, AOR

UPON hearing the counsel the Court made the following  
O R D E R

At the request made by the Learned Senior Advocate appearing for the respondent, six weeks' time to file counter affidavit/reply

is granted.

Re-list in the week commencing 09.09.2024.

Rejoinder affidavit, if any, will be filed within six weeks after service of counter affidavit/reply.

Interim order shall continue to operate till the next date of hearing.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR